

(b) if so, the details thereof; and

(c) if not, the reasons therefor and the time by which the information is likely to be collected?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI) : (a) Yes, Sir.

(b) The Registry of the Delhi High Court has reported that there are 9 cases pending in Tis Hazari Courts, Delhi in which Additional Sessions Judges are one of the parties. The cases are dealt with in accordance with Law. The fact that a superior Judge is a party in a case before a junior Judge does not have any relevance as decision of the case is made as per law.

(c) Does not arise.

#### Working Group to Monitor Pollution

1359. SHRI M. BAGA REDDY : Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) whether the Government have formulated a working group to monitor the pollution control in the country;

(b) if so, the details and composition of the said group; and

(c) the time by which the Group is likely to submit its report?

THE MINISTER OF STATE IN THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI BABU LAL MARANDI) : (a) and (b) No specific working group to monitor pollution control in the country has been formulated by the Government. However, the powers have been conferred on State Pollution Control Boards under the Water (Prevention & Control of Pollution) Act, 1974 and the Air (Prevention & Control of Pollution) Act, 1981 to execute programmes for prevention and control of pollution and monitor the effluents and emissions from various sources within their purview as per the prescribed standards.

(c) Does not arise.

#### Power Projects in Andhra Pradesh

1360. DR. RAVI MALLU : Will the Minister of POWER be pleased to state :

(a) whether Andhra Pradesh Government has decided to set up more power projects in the State;

(b) if so, the total power likely to be generated from these projects;

(c) the names of power projects to be undertaken in Andhra Pradesh during 1998-99;

(d) whether the Chief Minister of the State has suggested aggressive reforms in the functioning of Andhra Pradesh State Electricity Board;

(e) if so, whether any concrete measures have been undertaken in this regard; and

(f) if so, the details thereof?

THE MINISTER OF POWER (SHRI P.R. KUMARAMANGALAM) : (a) and (b) Six Thermal and three hydro projects have been cleared/sanctioned for setting up in the State of Andhra Pradesh. A total of 4825 MW (3850 MW Thermal and 975 MW Hydro) is likely to be generated from these projects after their completion.

(c) Simhadri (2x500 MW) and Kondapalli CCGT (350 MW) have been taken up for execution during 1998-99. Singur HEP, Srisailam HEP and A.P. Power House at Balimela are already under execution.

(d) to (f) The Andhra Pradesh Legislature has passed the Andhra Pradesh Electricity Reform Bill which has received Presidential assent. The Bill has become an Act. According to this Act the Andhra Pradesh State Electricity Board would be unbundled and its functions would be discharged by Andhra Pradesh Transmission Corporation and independent generating companies. Distribution is also proposed to be corporatised and privatised. Andhra Pradesh Electricity Reforms Commission is also to be set up under this Act. The State Government has initiated discussions with the World Bank for getting loan for restructuring of their power sector.

#### Investment from Private Sector and Budgetary Support

1361. SHRI LAKSHMAN SINGH : Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether with only 35.38 percent of the total required investment coming from the private sector and budgetary support, the Union Government are yet to figure out any concrete route to raise the rest of the resources for road sector development;

(b) whether the investment of the private sector will be able to cover only 20% of the total requirement for roads and highways; and

(c) if so, the other steps being considered by the Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (DR. DEBENDRA PRADHAN) : (a) Yes Sir. But the percentage quoted cannot be confirmed.

(b) Experience in other countries indicate that not more than 25% of investment can be raised from private investment.

(c) The Central Government has taken measures like a cess of Rs. 1 per litre of petrol and levying toll on 4 lane sections to raise the resources for the development of the road sector.

#### **Establishment of National Express Highway Authority**

1362. SHRI DINSHAW PATEL :  
SHRI RIZWAN ZAHEER KHAN :  
SHRI SURESH WARPUDKAR :

Will the Minister of SURFACE TRANSPORT be pleased to state :

(a) whether the Government have decided to introduce a bill to establish the National Express Authority of India to develop the express concept in the country;

(b) if so, the Government have identified the existing roads in various parts of the country which could be developed as express Highways; and

(c) if so, the details of the places with their length identified under this scheme?

THE MINISTER OF STATE IN THE MINISTRY OF SURFACE TRANSPORT (DR. DEBENDRA PRADHAN) : (a) to (c) The proposals are at conceptual stage and hence no further details can be given.

#### **Nomination of Directors on Shaw Wallace Company Board**

1363. DR. ASIM BALA :  
SHRI BASUDEB ACHARIA :  
SHRI SUNIL KHAN :  
SHRI BIKASH CHOWDHURY :

Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) whether the Calcutta High Court directed the Company Law Board to nominate Government Directors on the Shaw Wallace Company Board;

(b) if so, the names of the Directors and functions allotted to the Board;

(c) whether the Employees Federation has drawn the attention of the Government to serious cases of corruption in the company; and

(d) if so, the steps taken by the Government thereon?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS AND MINISTER OF SURFACE TRANSPORT (DR. M. THAMBI DURAI) : (a) No Sir.

(b) Does not arise.

(c) and (d) The petition filed by All India Shaw Wallace Employees Federation and others containing allegations of mismanagement against the management of Shaw Wallace & Company Ltd. and the application filed by the Department of Company Affairs under section 408 were decided by the Company Law Board on 27-7-98 directing that the total number of directors on the Board of Shaw Wallace & Company Ltd should be 9. Out of that two directors have been appointed by the Central Government and two directors are Company Law Board nominees. Thus, in all, 4 independent directors have been appointed on the Board of Shaw Wallace & Company Ltd. as per orders of the Company Law Board.

#### **Classification of University Funds**

1364. SHRI A.C. JOS : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether the University Heads all over the country are sore with the Union Government classifying the funds allotted for higher education as 'non-merit' subsidy;

(b) if so, whether this will result in not allowing any increase in grants to higher education sector;

(c) whether representations have been received in this regard;

(d) if so, the details thereof;

(e) whether the Government propose to reconsider their decision; and

(f) if not, the reasons therefor?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT AND MINISTER OF SCIENCE AND TECHNOLOGY (DR. MURLI MANOHAR JOSHI) : (a) to (f) During 1996-97, Ministry of Finance had prepared a 'Discussion paper on Subsidies'. In this paper, the Higher Education was classified in the 'Non-Merit subsidy' category. The paper was circulated amongst the Members of Parliament for discussion only. No decision was taken by the Government on the issues discussed in the paper.